

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No. 13742/2015

(Arising out of impugned final judgment and order dated 18-03-2015  
in WPC No. 6192/2011 passed by the Gauhati High Court)

MD. HABIBULLAH . &amp; ORS.

Petitioner(s)

VERSUS

STATE OF ASSAM . &amp; ORS.

Respondent(s)

WITH

SLP(C) No. 13843-13844/2015 (XIV)

( IA No. 138909/2018 - INTERVENTION/IMPLEADMENT)

SLP(C) No. 13841/2015 (XIV)

(IA No. 138921/2018 - INTERVENTION/IMPLEADMENT)

SLP(C) No. 18417-18418/2015 (XIV)

Date : 24-09-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA  
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s)

Mr. Jayant Bhushan, Sr. Adv.  
Mr. Ram Prasad Sarma, Sr. Adv.  
Mr. Manan Verma, AORMr. Arunabh Chowdhury, Adv.  
Mr. Vaibhav Tomar, Adv.  
Mr. Karma Dorjee, Adv.  
Ms. Barnali Chowdhury, Adv.  
Mr. Dechen Lo. Lachungpa, Adv.  
Mrs. Pragya Baghel, AOR

For Respondent(s)

Mr. Nalin Kohil, AAG  
Mr. Anish Kumar Gupta, AOR  
Mr. Shuvodeep Roy, AOR  
Mr. Vikash Singh, AOR

Mr. Ravinder Agarwal, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

List after two weeks.

In the meanwhile, learned counsel for the parties to place on record a short note of written submissions, not exceeding three pages, along with the relied upon judgments.

(NEETA SAPRA)  
COURT MASTER (SH)

(RAM SUBHAG SINGH)  
BRANCH OFFICER